-Establishment of its own travel agency. viz, Ashok Travel & Tours

—product improvement, cost control and stringent economy measures in administrative expenditure, etc.

Airport Project at Tuticorin

- 458. SHRI V. GOPALSAMY: Will the PRIME MINISTER be pleased to state:
- (a) how much amount was allotted for the Airport Project at Tuticorin in Tamil Nadu in the past;
- (b) whether any amount has since been spent on this project, if not the reasons therefor; and
- (c) what other steps are being taken to expedite this project with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) No provision has been made in the Sixth Plan for an airport project at Tuticorin.

(b) and (c) Do not arise in view of (a) above.

Arrests made in connection with Delhi Riots

- 459. SHRI V. GOLALSAMY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) how many persons were arrested in connection with riots in Delhi following the assessination of Prime
 Minister Shrimati Indira Gandhi on 31st October, 1984;
 - (b) how many were chargesheeted in this connection;
 - (c) how many persons died in this riot;
 - (d) how many shops and houses were burnt together with the estimated loss;
 - (e) how may persons were given compensation by Government;

- (f) how many persons were rehabilitated by Government since then;
- (g) how many are still in refugee camps; and
- (h) what steps are being taken to rehabilitate them in the near future?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) and (b) 375 cases were registered by the Police against rioters. 4579 persons were arrested under the substantive and preventive provisions of the law.

- (c) and (d) According to the field verifications carried out, the Delhi Administration has reported that 2146 persons were killed during the riots. There were 4809 cases relating to destruction damage to houses. The value of the property demaged has not yet been fully assessed.
- (e) Gratuitous relief amounting to Rs 4.30 crores has been paid to 9515 claimants.
- (f) and (g) At its peak, the number of persons in the relief camps were about 25.000. At present 2740 persons are residing in these camps. Govt. have assured full protection to the riot victims when they return to their homes.
- (h) A scheme for allotment of tenements to those women whose husbands were killed during the riots is being implemented by the Delhi Administration.

Setting up of factories emitting toxic gases

460. SHRIMATI MAIMOONA SULTAN:

SHRI BHAGATRAM MAN-HAR:

Will the PRIME MINISTER be pleased to state:

(a) what are the rules regulating the setting up of factories which emit poisonous and highly toxic gases near the thickly populated towns:

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- (b) whether there is any Central nachinery to regulate the setting up of such factories in and around the populated towns; and - -- -
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FOREST (SHRI VIR SEN):

- a) Regulatory framework for the surpose exists inter-alia under the ractories Act (1948) and Industrial icensing procedures.
- (b) and (c) The Department of Inlustrial Development is the central igency for those units which come inder the purview of industrial icensing while siting of other indusries are regulated by Directorate of ndustries at State level. Section 61 of Factories Act also empowers the State Governments to approve siting if factories. Central Government hrough the agency of the Directorate leneral of Factory Advice Service nd Labour Institutes (DG FASLI) rames Model Rules for securing uniormity in enforcement of the law.)G FASLI has prescribed necessary Aodel Rules in this regard. The itate Governments are required to ncorporate such Model Rules heir State Factory Rules by approriate Notification. For chemical inustry and processes using highly oxic materials. Detailed provisions ave been laid down for control and revention of accidents in the Model lules and Special Schedules. Scheule XII provides for engineering, echnical and other control devices thich have to be installed by the emloyer or occupier of the industry. A ummary of important provisions ontained in Schedule XII is given

In the Schedule XII under the Model Rule, pertaining to chemical vorks framed under Section 87 of he Factories Act. Paragraph 7 reuires that before commencing any arge scale experimental work, or

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any new manufacture, all possible steps shall be taken to ascertain definitely the hazards involved both from the actual operations and the chemical reactions. The properties of the raw materials used, the final products to be made and any byeproducts arising during manufacture shall be carefully studied and provisions shall be made for dealing with any nazards including effects on workers which may arise manufacture. Paragraph 9 requires that all instruments such as pressure guages etc. shall be tested at regular intervals by a competent person. Paragraph 10 requires that suitable valves shall be provided in all service lines at sufficiently short intervals for convenience in blanking off etc. Further, all cooks and valves shall be operated atleast once a month and tested periodically by a competent person. Paragraph 12 requires emergency instructions to be framed to ensure that effective measures will be taken in case of emergency to deal with escape of flammable, poisonous or deleterious gases, vapour liquid or dust. These instructions shall further be displayed in bold letters in prominent places and workers shall be trained and instructed in the action to be taken in such emergencies and in the general hazards of the employment. Paragraph 13 requires that suitable arrangement shall be made to ensure that no fereign matter of any sort can fall into reaction mixures. Paragraph 31 requires that effective steps shall be taken to prevent the escape of dangerous gases, vapours, fumes or dust from any part of the plant and effective arrangement shall be made to ensure that in the event of failure of control measures, the process shall stop immediately. Further, in the event of any such escape, provisions shall be made to trap the materials and render them safe. Paragraph 45 requires adequate precautions to be taken to prevent escape of corrosive or deleterious substances and means shall be provided for ren-

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dering safe any such escape. Paragraph 51 requires that before any examination or repairs are carried out on plant and pipelines, a competent person shall issue a clearance certificate permitting such examination or repairs.

Sale of Colour T.V. Sets

461. SHRI VITHALBHAI MOTI-Will the PRIML RAM PATEL: MINISTER be pleased to state:

- (a) whether it is a fact that Monopolies and Restrictive Trade Practices Commission is inquiring against these T.V. manufacturers who are charging more from the customers one way or the other; and
- (b) whether it is also a fact that Manufacturers' Association a guarantee to Govhas given ernment that from 15th October, 1964, onwards they would be selling colour television sets at reasonable mices?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DE-PARTMENTS OF OCEAN DEVE-LOIMENT: ATOMIC ENERGY SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL): (a) Yes, Sir. The Moropolics and Restrictive Trade Practices Commission have recently served a Notice of Enquiry' to 41 TV manufacturers/dealers.

- (b) Indian TV Manufacturers' As-(ITMA) committed in socittion roceting with the Government that from October, 15, 1984, cost of the CrV set to the customer with all taxes and one year guarantee in Delhi will not be more than Rs. 7500 with electric tuner and Rs. 7000 with turret tuner. Further in a meeting neld on December 21, 1984. ITLIA. screed that they would advise all their members to:
- (1) provide the list of their CTV dealers all over the country and the recommended all inclusive customer price with one year warranty; and

a list of all their (2) submit members who are charging the price as mentioned above,

Closure of teatile mills in Gujarat

- 462. SHRI VITHALBHAI MOTI-RAM PAIEL: Will the Minister COMMERCE AND SUPPLY pleased to state:
- (a) weether it is a fact that a number of textile mills have closed down in the country, particulraly in Gujarat;
- (b) what is the number of closed tentile miles that have reopened fully m Guiarct:
- (c) whether it is also a fact that Gujarat Government has recommended nationalisation of the closed lextile mills in the State;
- (q) if so, what action the Central Government are taking in this regard; and
- (e) by when all the closed textile mills are likely to be reopened fully in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE ANDSUPPLY (SHRI SANGMA); (a) Yes, Sir.

- (b) As per the available information eight closed cotton textile mills in Gujarat Lave re-opened siace June 1994.
- (2) Government of Gujarat have sent a proposal for nationalisation of some of the closed mills in Gujarat.
- (d) The Govi. have not yet taken any decision. .
- (e) It is not possible to indicate at this stage.

Crimes detected in Delhi

- 463. SHRI VITHALBHAI MOIT RAM PATEL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that rate of crimes has increased in Delhi in 1984: